

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**O.A./61/00237/2021**

This the **15<sup>th</sup>** day of **February**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Adil Ali Pathan, Age 28 years S/o Sh. Mohd. Iqbal Khan R/o Potha, Tehsil Surankote, District-Poonch - 185101.
2. Asif Ali, Age 27 years, S/o Nazak Hussain, R/o Gursai, Tehsil Mendher, District Poonch - 185101

.....Applicants

(Advocate: Mr. Aditya Sharma)

**Versus**

1. Union Territory of J & K through Commissioner-cum-Secretary, Rural Development Department, Civil Secretariat, Jammu/Srinagar. 180001.
2. Chief Executive Officer, UT Level Nodal Agency Soil and Water Conservation, J&K Jammu 181152.
3. Deputy Commissioner, Poonch (District Development Commissioner) 185101.
4. Project Manager, Integrated watershed management project, (IWMP), Poonch. 185101.

.....Respondents

(Advocate:- Mr. Amit Gupta, A.A.G.)

**O R D E R [O R A L]**

**Hon'ble Mr. Anand Mathur, Member (A):**

Through this O.A., the applicants are seeking direction to the respondents to release salary of the applicants at par with other

counterparts from April 2019 to till date. They have further prayed to implement the directions passed by the Hon'ble High Court in LPA No. 36/2019 in their cases. At the outset, learned counsel for the applicants submits that the applicants would be satisfied if direction is given to the respondents to consider and decide their case by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicants, the O.A. is disposed of with a direction to the respondents to decide the case of the applicants by passing a reasoned and speaking order in accordance with rules and with intimation to the applicants within a period of one month from today. While deciding the case of the applicants, this O.A. will be treated as representation. After deciding the case of the applicants if, the applicants are found eligible, the respondents are directed to release their salary, if due.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**